

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1607**

**TO BE ANSWERED ON THE 20TH SEPTEMBER, 2020/ BHADRAPADA
29, 1942 (SAKA)**

COVID-19 PANDEMIC SITUATION IN STATES

**1607. SHRIMATI VANGA GEETHA VISWANATH:
SHRI KOTHA PRABHAKAR REDDY:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the curbs eased during COVID-19 pandemic situation in States including Telangana;

(b) the implementation status thereof; and

(c) the actual demands of the States pending with the Union Government and the time by which it will be addressed?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (c): In terms of Section 6 (2) (i) of the Disaster Management Act (DM Act), 2005, National Disaster Management Authority (NDMA), on being satisfied that the country is threatened by the spread of COVID – 19 pandemic, has been directing National Executive Committee (NEC), to take measures and to issue necessary guidelines so as to contain the spread of COVID-19 in the country. Accordingly, NEC has been issuing guidelines about the Lockdown and Unlock phases from time

to time, which are applicable to all States and Union Territories, including Telangana.

NEC, on the advice of NDMA, issued orders and guidelines to extend the lockdown and opening of economic activities in a graded manner, on 15th April, 1st May and 17th May 2020. From 30th May onwards, Order and guidelines on Unlock were issued for phased re-opening of activities outside the containment zones. Orders were issued on 30th May (Unlock-1), 29th June (Unlock-2), 29th July (Unlock-3) and 29th August, 2020 (Unlock-4).

To ensure unrestricted movement of persons and goods, under Unlock-1, it was mandated that there shall be no restriction on inter-State and intra-State movement of persons and goods. No separate permission/ approval/ e-permit will be required for such movements. Further, under Unlock-4 order, it has been mandated that State/ UT Governments shall not impose any local lockdown, outside the containment zones, without prior consultation with the Central Government.

When restrictions imposed by any State/Union Territories Government in movement of passengers and goods have been

reported, this Ministry has immediately directed the concerned State/Union Territory not to impose such restrictions on inter-State and intra State movement of persons, goods and services.

Requests of some State Governments were received in the Ministry of Home Affairs for imposing local lockdown in the State concerned. The matter was considered in the Ministry and was not been agreed to.
